

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:76
ANSWERED ON:27.11.2014
RECONSTRUCTION FUND FOR STRESSED POWER PROJECTS
Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari

Will the Minister of POWER be pleased to state:

- (a) whether the Government has identified stressed power projects of various public and private sector companies in the country, if so, the details thereof, State, Company and Project/Capacity-wise along with the amount stuck in these projects;
- (b) the number of such projects acquired by the other public and private sector companies during each of the last three years and the current year, Company and Project-wise;
- (c) whether the Government has asked banks and cash rich public sector companies to float `re-construction fund` to buy stakes in such stressed power projects;
- (d) if so, the details thereof along with the response of the banks and public sector companies in this regard; and
- (e) the other steps taken/being taken by the Government to bring such projects out of stress?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PYUSH GOYAL)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.76 TO BE ANSWERED IN THE LOK SABHA ON 27.11.2014 REGARDING RECONSTRUCTION FUND FOR STRESSED POWER PROJECTS.

(a) : The Government has identified power projects of various public and private sector companies in the country which are stressed for want of fuel (coal/gas). The details of such stressed projects (Commissioned/Under Construction) due to non-availability of coal linkage together with other details such as name of State, Company, along with approximate amount invested in these projects are given at Annex-I. Similar details of the stressed gas power projects are given at Annex-II.

(b) : These details are not compiled in Central Electricity Authority and Ministry of Power.

(c) & (d) : The Government has been exploring various options from time to time, including financial relief, for such stressed assets. However, no specific direction has been issued to banks and public sector companies to float a `re-construction fund`.

(e) : The Government of India has promulgated an ordinance stipulating the methodology to be followed for auction/allocation of cancelled coal blocks. This will benefit both categories i.e those waiting for long term linkage as well as those affected by coal block de-allocation. Since Hon`ble Supreme Court has given six months` time to the allottees of producing coal blocks, the power supply due to non-availability of coal from these blocks is not likely to be affected immediately. As far as gas based power projects are concerned, any significant relief would also depend on increase in domestic gas production.